

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NOS. 666 & 586 OF 2016**

**IN**

**DFR NO. 3229 OF 2016**

**Dated: 16<sup>th</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Indian Oil Corporation Ltd.**

**.... Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Mr. Sumit Kishore for R.1

Mr. Ramji Srinivasan, Sr. Adv.  
Mr. R. Sudhinder  
Mr. Siladitya Chatterjee  
Ms. Prerana Amitabh for R.2

**ORDER**

**IA NO. 666 OF 2016**

***(Appl. for urgent listing)***

In this application, the Applicant/Appellant has prayed that the application for interim relief filed by the Applicant be heard urgently as the Applicant fears that the Board may notify fresh bids for the natural gas pipe line. On this application, notice was issued on 02.12.2016. Counsel for the Board states that the

Board is of the opinion that the authorisation regulation requires re-look. Notice dated 16.09.2016 has been issued to identify prospective consultants to review the said regulations. That process may take some time.

We have seen the notice dated 16.09.2016. It appears to us that the said process will take some time. So the apprehension expressed by the Applicant appears to be misplaced at this stage. Hence, no order is necessary for early hearing of the application for interim relief. If due to any circumstances, the Applicant again apprehends that the fresh bidding process would start, the Applicant is at liberty to approach this Tribunal for appropriate orders.

With the above observations, application is disposed of.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**